



2026:AHC:43532

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 6898 of 2026

Manjesh Kumar

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Babu Lal Ram, Nishant Rao
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE DR. GAUTAM CHOWDHARY, J.

1. Heard learned counsel for the applicant as well as learned A.G.A. for the State and perused the material brought on record.

2. Learned counsel for the applicant submits that applicant is named in the F.I.R. which was lodged by the husband of the victim stating therein that when his wife was alone in the house the applicant came there and started molesting her with bad intention, when his wife opposed the applicant while extending threats had also abused her. In her statement recorded under Section 180 BNSS the victim states that when she was going to agricultural field the applicant met her in the way and had molested her with bad intention, whereas, in her statement recorded under Section 183 BNSS the victim states that on the date of occurrence when she was alone in her house the applicant and committed wrong with her and he wants to establish sexual relation with her against her wishes. The victim is a married woman aged about 24 years. In her medical examination no internal or external injury was found on the person of the victim. In the F.I.R. the informant alleged that the applicant had molested the victim in his house when she was alone, in her statement recorded under Section 180 BNSS the victim states that the applicant had molested her in the way when she was going to agricultural field, whereas, in her statement recorded under Section 183 BNSS the victim states that the applicant had committed wrong with her in her house, thus, there are material contradictions in the statements of the victim recorded under Sections 180 & 183 BNSS with the version of F.I.R. Thus, it is a case of false implication and the applicant has been implicated in the case with false and frivolous allegations due to ulterior motive and malafide intention. Several other submissions in order to demonstrate the falsity of the allegations made against the applicant have also been placed before the Court. The circumstances which, according to the counsel, led to the false implication of the accused have also been mentioned. It has also been assured on behalf of the applicant that he is ready to cooperate with the process of law and shall faithfully make himself available before the court

whenever required and is also ready to accept all the conditions which the Court may deem fit to impose upon him. He next submits that the applicant is in jail since 11.12.2025, with no criminal history.

3. Per contra, learned A.G.A. has opposed the prayer for bail of the applicant by contending that the innocence of the applicant cannot be adjudged at pre trial stage, therefore, he does not deserve any indulgence.

4. Considering the overall facts and circumstances, the nature of allegations, the gravity of offence and without expressing any opinion on merits, this Court finds it to be a fit case for bail. Accordingly, the bail application stands allowed.

5. Let the applicant-Manjesh Kumar, be enlarged on bail in Case Crime No. 236 of 2025, under Sections 64(1), 333, 115(2), 352, 351(3) of B.N.S., Police Station- Nasirpur, District- Firozabad, on executing a personal bond and furnishing two local sureties each in the like amount to the satisfaction of the court concerned with the following conditions:

- i) The applicant shall not tamper with the prosecution evidence.
- ii) The applicant shall not threaten or harass the prosecution witnesses.
- iii) The applicant shall appear on the date fixed by the trial court.
- iv) The applicant shall not commit any offence similar to the offence of which the applicant is accused, or suspected of the commission.
- v) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade such person from disclosing facts to the Court or to any police officer or tamper with the evidence.

6. In case of default of any of the conditions enumerated above, the court concerned shall be at liberty to cancel the bail of applicant in accordance with law.

(Dr. Gautam Chowdhary,J.)

February 25, 2026

Mustaqeem.